responsibilities of the State Governments. Accordingly the State Government have issued comprehensive instructions to the law enforcing agencies to take adequate steps to maintain peace and communal harmony. A Task Force has also been set up under the concerned Revenue Development Commissioner to look into the matter, and a close watch is being kept by the State Government.

The Central Government sends alert messages and shares intelligence inputs from time to time. The Central para-military forces are made available to the States on specific requests and a special force called the Rapid Action Force has been created to assist them in controlling communal tensions. Guidelines are issued from time to time drawing the attention of the State Governments to the need for taking action against persons spreading ill-will, hatred and disharmony between members of different communities. Assistance is also being provided for improving/modernizing the States' policing infrastructure.

The Government is firm that acts of violence against the minority communities, whenever and whatever form they occur must be dealt with sternly and exemplary punishments awarded to the perpetrators.

Involvement of terminated Delhi Police Employees in Criminal Activities

† 1017. SHRI P. K. MAHESHWARI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that some terminated employees of the Delhi Police are found involved in criminal activities in Delhi and adjoining States;
- (b) if so, the number of cases brought to the notice of Delhi Police during the last three years; and
- (c) what concrete steps Delhi Police has taken to monitor activities of such employees

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHENNAMANENI VIDYA SAGAR RAO): (a) and (b) Yes, Sir. The requisite information is given in the attached statement. (See below)

(c) The steps taken by Delhi Police in this regard include collection of intelligence about the dismissed police personnel and maintenance of close watch on the activities of those with such hisotry; and liaison with the law enforcing agencies of the neighbouring states. tOriginal notice of the question wu received in Hindi.

RAJYA SABHA

Statement

Number of Criminal Cases in which terminated Employees of Delhi Police were found involved during the years 1997 to 2000 (Upto 31.10.2000)

SI.	Nome & Address	Rank	1997 to 2000 (Upto 31.) Cases in which	Present
	of Dismissed	Kalik	Involved	Position
110.	Police Personnel		mvorved	1 obition
I.	Joginder Singh @Jagga s/o Shri Koshyar Singh r/o VPO.PoolhKalan, Delhi.	Constable	1. FIR No. 235 dated 9/7/97/u/s 61/1/14 Ex.Act.PSAIipur, 2. FIR NO 682, dated	Expired
2.	Dinesh s/o Ishwer Singh r/o Devi Durga Mandir, 3~Hakikai	Constable	7/7/07 m/s 411 IDC 1. FIR No. 36S dated trial 6/12/98 u/s 342/323/	Pending
3.	Jagmal Singh	ASI (Dismissed from IG1A)	1. FIR NO. 245 dated 16/11/99 u/s 498A/406 IPCPSDwarkaNewDelhi	Case has been cancelled
4.	ChanderSain	ASI (PS Malviya Nagar)	FIR No. 224 dated 14/11/99 u/s 304/325/34 IPC PS Kapashera Delhi.	Pending trial
5,	Baiwan Singh s/o Hukam Chand r/o Vill. Bawana, Delhi.	(DVR) Constable	FIR No. 321 dated 1/10/99 u/s 379/411/34 IPCPSNIA	Pending trial
6.	Jagvir Singh No. I556/DAP	Constable	FIR No. 141 dated 9/11/99 u/s 341/323/ 324/34 IPC PS J.P. Kalan, New Delhi.	Pending trial
7.	Jagvir @Jaggos/oBhim Singh Vill. Mundaka, Delhi.	Constable	FIR No. 1019/99 dated u/s 302/307/377/34 IPC PS Nangloi Delhi.	
8.	Satbir Singh s/o Manphool Singh r/o H- 33, PC Model Town, Delhi.	НС	FIR No. 176 dated 17/5/2000 u/s 451/506/ IPC PS Mukharji Nagar, Delhi.	Pending trial
9.	Nal veer Singh s/o late Karan Singh r/o Vill. Jonii Delhi.	Constable	FIR No. 71 dated 13/4/2000 u/s 307/34 IPC, 25/27/54/59 PS Kanjhawala	Pending trial
10.	Dclip Kr. s/o r/oVPO- Badshahpur,	Constable	FIR No. 937/2000 u/s 364-A IPC dated PS Malviya Nagar	Pending trial